

INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "D": NEW DELHI  
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER  
(Through Video Conferencing)

ITA No. 1688/Del/2017  
(Assessment Year: 2007-08)

Jayco Promotors & Developers (P) Ltd, C-5, Madhu Vihar, Patparganj, Delhi PAN: AABCJ7631E	Vs.	ITO, Ward-13(3), New Delhi
(Appellant)		(Respondent)

Assessee by :	Ms. Soumya Jain, CA
Revenue by:	Srhi Gurmeet Singh, Sr. DR
Date of Hearing	04/02/2021
Date of pronouncement	04/02/2021

O R D E R

PER PRASHANT MAHARISHI, A. M.

1. This appeal is filed by the assessee against the order of the Id CIT(A)-5, Delhi dated 21.07.2016 for the Assessment Year 2007-08.
2. At the time of hearing the Id AR of the assessee submitted that the assessee has opted for settlement of the dispute involved in this appeal under Direct Taxes Vivaad Se Vishwas Act, 2020. He further submitted that Form No. 3 has been issued on 25.12.2020 to the assessee. He therefore, submitted that the appeal of the assessee may be treated as withdrawn.
3. The Id DR did not raise any objections.
4. We have carefully considered the rival contentions and perused Form No. 3 issued by the Pr. CIT, Delhi-4 dated 25.12.2020 wherein, the issue involved in ITA No. 1688/Del/2017 is proposed to be settled. The Form No. 3 is also specified the amount payable by the assessee. In view of the above facts the appeal filed by the assessee is dismissed as the assessee has requested for withdrawal of the same.

5. In the result appeal of the assessee is dismissed as withdrawn.  
Order pronounced in the open court on 04/02/2021.

-Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

-Sd/-  
(PRASHANT MAHARISHI)  
ACCOUNTANT MEMBER

Dated: 04/02/2021  
A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi